

**CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW**

**Original Application No.381/2011  
This the 23<sup>rd</sup> Day of September 2011**

**Hon'ble Mr. Justice Alok Kumar Singh, Member (J)**

Madan Gopal, aged about 40 years, son of Late Shri Narayan Deen, resident of Village Puramata Deen Pandit Kalyanpur, Post Nawabganj Sugar Factory, District Gonda.

...Applicant.

**By Advocate: Sri Adita Narayan.**

Versus.

1. Union of India through its Secretary, Ministry of Railways, Government of India, New Delhi.
2. General Manager North Eastern Railway, Gorakhpur.
3. Divisional Railway Manager, North Eastern Railway, Varanasi.
4. Senior Divisional Mechanical Engineer, North Eastern Railway, Diesel Shed, Gonda.
5. Senior Divisional Mechanical Engineer, North Eastern Railway, Chhapra, Bihar.

.... Respondents.

**By Advocate: Sri Ravi Kant Ranjan.**

**ORDER (Dictated in open Court)**

**By Hon'ble Mr. Justice Alok Kumar Singh, Member (J)**

Heard the learned counsel for the parties and perused the material on record.

2. At the outset, it is significant to mention that the applicant belongs to Scheduled caste and earlier he filed O.A.No.196/2011 for directing the respondents to transfer him from Chhapra to Gonda keeping in view the guidelines in respect of transfers of employees

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belonging to Scheduled caste and Scheduled tribe as contained in the relevant letter of Government of India, Ministry of Transport (Railways Board) dated 14.12.2005. Concededly, this O.A. was dismissed on 06.05.2011.

3. Now, this O.A. has been filed for directing the Respondent No.3 to decide his representations dated 03.06.2011, 10.07.2011 and 17.07.2011 (Annexure-6, 7 and 8). In these representations he has sought his transfer from Chappra to Gonda on the ground of old age and illness of his mother aged about 70 years and education of young child. He has already served for about 4 years at Chappra. As for as, this relief is concerned the learned counsel for the other side has no objection.

4. In view of the above, without advertizing to other grounds, this O.A. is finally disposed of with a direction to the Respondent No.3 to decide the aforesaid representations dated 03.06.2011, 10.07.2011 and 17.07.2011 (Annexure-6, 7 and 8) expeditiously preferably within a period of three months from today provided a certified copy of this order as well as readable copies of all the representations are furnished to the Respondent No.3. No order as to costs.

*Alok Kumar Singh*  
 (Justice Alok Kumar Singh) 23. 9. 11  
 Member (J)